

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4474**  
TO BE ANSWERED ON 19.07.2019

**SPECIAL COURTS FOR JUVENILE JUSTICE**

4474. SHRI RAVIKUMAR D.:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether all State Governments have complied with the direction of creating or establishing special courts for the trial of Juvenile offenders;
- (b) if so, the details thereof along with the number of special courts established under Protection of Children from Sexual Offences (POCSO) Act, 2012, State/UT-wise; and
- (c) the number of judges appointed in special courts established under POCSO Act, 2012, State-wise?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) to (c): The primary responsibility of execution of the Protection of Children from Sexual Offence Act, 2012 (POCSO Act) lies with the State Governments. As per the provisions of POCSO Act, 2012 the State Government shall in consultation with the Chief Justice of the High Court, by notification in the Official Gazette, designate for each district, a Court of Session to be a Special Court to try the offences under the Act. Provided that if a Court of Session is notified as a children's court under the Commissions for Protection of Child Rights Act, 2005 (4 of 2006) or a Special Court designated for similar purposes under any other law for the time being in force, then such court shall be deemed to be a Special Court under the section. As per information received from National Commission for Protection of Child Rights, 664 Special Courts have been set up across the country till 30<sup>th</sup> April, 2019 for timely disposal of the cases registered under the POCSO Act, 2012. Details of Special Courts set up across the country, State/UT-wise are at **Annexure-I**. The matter of appointment of judges rests with the State Governments and UT Administrations.

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**Annexure referred to in reply to part (a) & (c) of the Lok Sabha Unstarred Question No.4474 for answer on 19.07.2019 raised by Shri Ravikumar D. regarding 'Special Courts for Juvenile Justice'.**

**State/UT-wise number of Special Courts set up across the country till 30<sup>th</sup> April, 2019 as per information received from the States /UTs.**

<b>Sr. No.</b>	<b>Name of the State/UT</b>	<b>No. of Special Courts</b>
1	Andhra Pradesh	14
2	Assam	24
3	A & N Islands	1
4	Arunachal Pradesh	5
5	Bihar	38
6	Chhattisgarh	51
7	Chandigarh UT	1
8	Delhi	16
9	Daman & Diu	2
10	Dadra & Nagar Haveli	1
11	Goa	1
12	Gujarat	33
13	Himachal Pradesh	11
14	Haryana	22
15	Jharkhand	24
16	Kerala	3
17	Karnataka	30
18	Lakshadweep	Nil
19	Manipur	9
20	Mizoram	5
21	Madhya Pradesh	51
22	Meghalaya	6
23	Maharashtra	36
24	Nagaland	8
25	Odisha	30
26	Punjab	22
27	Pondicherry	1
28	Rajasthan	55
29	Sikkim	4
30	Tamil Nadu	32
31	Telangana	10
32	Tripura	7
33	Uttar Pradesh	75
34	Uttrakhand	13
35	West Bengal	23
	<b>Total</b>	<b>664</b>